GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT RAJYA SABHA

UNSTARRED QUESTION NO. 1364 TO BE ANSWERED ON 11TH DECEMBER, 2025

PRIVATE PLACEMENT AGENCY BILL

1364. SMT. MAYA NAROLIYA:

SHRI HARSH MAHAJAN:

SHRI NARHARI AMIN:

DR. MEDHA VISHRAM KULKARNI:

SHRI MAYANKKUMAR NAYAK:

SMT. DHARMSHILA GUPTA:

SHRI RYAGA KRISHNAIAH:

SHRI MADAN RATHORE:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the manner in which the draft PPA Bill seeks to protect job seekers from fraudulent and unethical recruitment practices;
- (b) the manner in which mandatory registration and an integrated career service portal would strengthen oversight of private placement agencies;
- (c) whether stakeholder consultations were undertaken on the draft PPA Bill;
- (d) the manner in which the Bill enables better coordination between Government bodies and private agencies;
- (e) the grievance-redressal mechanisms provided for job seekers;
- (f) its expected impact on India's global employment competitiveness; and
- (g) the manner in which penal provisions would deter malpractices and ensure ethical conduct?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SUSHRI SHOBHA KARANDLAJE)

(a) to (g): The Private Placement Agency (PPA) (Regulation) Bill, 2025 has been drafted by the Ministry of Labour and Employment, Government of India.

The bill was placed in public domain for stakeholder consultation.

The Private Placement Agency Regulation Bill aims to regulate and register all private placement agencies to ensure transparent and accountable recruitment practices. It seeks to protect job seekers from exploitation, fraud, and unsafe placement. The Bill also establishes clear operational standards and oversight mechanisms to promote fair and ethical employment practices.
